COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 303 OF 2018

Dated: 29th October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Power Generating Co. Ltd. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission Respondent(s)

& Ors.

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

Ms. Stuti Krishan for R-1

ORDER

Admit. Issue notice to the Respondents returnable on 30.01.2018. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1. Dasti in addition is permitted.

List the matter on <u>30.01.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 10.12.2018 with advance copy to the other side. Thereafter, rejoinder may be filed on or before 26.12.2018 with advance copy to the other side.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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